

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The Karnali multi-purpose project on the river Karnali (Ghaghra) is proposed to be taken up by Nepal. The project capacity, features and the manner of India's participation are under discussion between the two countries, The Pancheswar multi-purpose project (100 MW) on the river Sarda is proposed as a joint project of India and Nepal. The project features and various details have not been firmed up.

[*Translation*]

#### **Illegal Electricity Connection in Delhi**

4169. SHRI BALESHWAR YADAV: Will the Minister of ENERGY be pleased to state:

(a) whether the number of illegal connections of electricity in Delhi is increasing continuously;

(b) if so, the details of concrete steps taken to check the misuse of electricity;

(c) whether these illegal connections have been taken to with alleged connivance of the staff of Delhi Electricity Supply Undertaking itself; and

(d) if so, the action taken or proposed against the staff found indulging therein?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Theft of electricity is a cognizable offence. As a result of the raids conducted by the vigilance squads of DESU a number of cases of various violation, such as a excess load, sub-letting, tampering of the energy meter, direct tapping of energy from DESU mains etc. were detected and suitable action has been initiated in each case. However, a separate

record about the number of illegal electric connections is not kept by DESU.

(c) So such case has come to the knowledge of DESU.

(d) Does not arise in view of the reply at (c) above.

[*English*]

#### **Contracts of Labour and Porters at Delhi Airport**

4170. SHRI MADAN LAL KHURANA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether contracts of labour and porters of Delhi Airport have been given to private contractors;

(b) if so, the details there of and reasons therefor;

(c) whether Government propose to make own arrangements for these works;

(d) if so, the steps taken to scrap these contracts; and

(e) if not, the reasons thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Certain jobs of a routine nature have been contracted to private parties at I.G.I. Airport, Delhi. The contract for free portorage system at this airport has been given to an Ex-Servicemen's organisation. These jobs have been entrusted to private agencies on considerations of functional expediency and economy.

(c) to (e). Since the existing system is functioning satisfactorily, there is no proposal to scrap the same.